

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 303
IB-414/ND/2022
New IA- 1637/2024

IN THE MATTER OF:

Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mr. Chand Kumar Goyal

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vijay Kumar

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1637/2024: Ld. Counsel appearing for the Applicant submitted that the present application has been preferred under Section 106, IBC, 2016, only for the purpose of taking the repayment plan on record along with the Report of RP. For the reasons stated therein, the IA is allowed and the repayment plan as also the Report of RP are kept on record subject to all just exceptions.

It is made clear that the present application should not be perceived as application in terms of proviso to Section 106(2) read with Proviso to Section 114(1) of IBC, 2016. The RP would file appropriate application either under Section 106 or 112 at appropriate stage. **The application stands disposed of. No cost.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)